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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(C) 5501/2021

ADIL THROUGH HIS SISTER & ORS. Petitioner Through Mr.Abhishek Anand, Adv.

versus

GOVT OF NCT OF DELHI & ORS. Respondent Through Mr.Santosh Kr.Tripathi, S.C. with Mr.Aditya Khanna, Mr.Shashank Tiwari, Advs for GNCTD. Mr.Ajay Digpaul, CGSC with Mr.Kamal R Digpaul, Adv for UOI.

CORAM: HON'BLE MS. JUSTICE REKHA PALLI <u>O R D E R</u> 03.06.2021

CM APPL. 18268/2021

1. Exemption allowed, subject to all just exceptions.

2. A notarized affidavit be filed within two weeks of the Court resuming physical hearing.

3. The application stands disposed of.

CM APPL. 18267/2021

4. The present application has been preferred seeking early hearing of the writ petition, which is listed on 07.07.2021.

5. It is pertinent to note that on the last date, learned counsel for the respondent no.1 had made a statement that, a policy for distribution of free ration to non-organized labour was being finalised shortly and therefore, the grievance of the petitioner was likely to be redressed.

6. Today, learned counsel for the respondent no.1 has shared a copy of letter dated 27.05.2021 addressed by the Commissioner Food and Supplies, Govt. of NCT of Delhi, to all the District Magistrates conveying the decision taken by the Cabinet of the respondent no.1 on 25.05.2021 for distribution of non-PDS ration to persons, who do not possess any ration card. Learned counsel for the respondent no.1 submits that this Scheme is likely to become operational from 05.06.2021. A copy of the said letter dated 27.05.2021 is taken on record.

7. In the light of the aforesaid development, learned counsel for the petitioner does not press the present application and the same is accordingly disposed of as not pressed.

REKHA PALLI, J

JUNE 3, 2021 sr